

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

Appeal No. 192 of 2011

Dated : 16th March, 2012

**Present : Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. Rakesh Nath, Technical Member**

In the matter of:

**Reliance Infrastructure Limited
Versus**

....Appellant (s)

M.E.R.C. & Anr.

... Respondent (s)

Counsel for the Appellant (s) : Mr. Hasan Murtaza

Counsel for the Respondent(s): Mr. Buddy A. Ranganadhan for R.1
Mr. Sakya Singha Chaudhuri
Mr. Avijeet Kr. Lala for R.6

ORDER

All the contesting Respondents have filed their replies.

The learned counsel for the Appellant seeks some time to file the Rejoinder. Accordingly, he is directed to file the same on or before 26.03.2012 after serving copy on the other side.

Post the matter for hearing on **02.04.2012.**

**(Rakesh Nath)
Technical Member**

**(Justice M. Karpaga Vinayagam)
Chairperson**

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